

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

(3)

OA./TA/MP No.....

H.C. MISHRA

SURHASH PRAKASH MEHTA & ORS.

Date of Order	Order	Orders	Date to Order
20.3.2001	<p>CP No.5/2001 (OA No.51/95)</p> <p>Mr. M.C.Chansoriya, counsel for the petitioner Mr. Anupam Agarwal, Proxy counsel to Mr. Manish Bhandari, counsel for respondents.</p> <p>By filing a counter, the respondents have brought to our notice that the order, the disobedience of which has been alleged in the Contempt Petition, has been stayed by Hon'ble the High Court in D.B.Civil Writ Petition No. 600/2001 on 20th February, 2001. In view of this interim order filed alongwith the reply statement vide Ann.Rl, it is clear that these contempt proceedings cannot be continued.</p> <p>In this view of the matter, we pass the order as under:-</p> <p>The Contempt Petition is closed and notices issued are discharged. It is open to the petitioner to file a fresh Contempt Petition after disposal of the Writ Petition by the High Court, if so advised.</p>		

Copy sent to  
Counsel  
Wdte 07.2.2  
Dated 25.3.2001

(N.P.NAWANI)

Adm. Member

(B.S.RAIKOTE)

Vice Chairman

370/01